

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 111**  
**(IB)-379(ND)2020**

**IN THE MATTER OF:**

Rambaran Singh Apex Pvt. Ltd. ... Applicant/Petitioner

Vs

Harji Engineering Works Private Limited ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 06.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Fanish Kumar Rai, Adv.

For the Respondent :

**ORDER**

On 20.02.2020, Learned Counsel for the Corporate Debtor undertook to file Vakalatnama within three days and reply within two weeks. Learned Counsel for the applicant states that till date no reply is received. As a last chance to Learned Counsel for the respondent is permitted to file reply within one week, subject to cost of Rs. 10,000/- to be paid to the applicant, failing which right to file reply will be closed. Rejoinder be filed within one week thereafter.

List on 09.02.2021.

**Sd/-**

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

